

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, BOMBAY.

Original Application No. 605/93.

Shri M.S.Dhumal.

.... Applicant.

V/s.

Union of India.

.... Respondent

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Applicant by Shri S.R.Atre.

Oral Judgment:-

By Shri M.S.Deshpande, Vice-Chairman Dt. 9.7.1993.

Heard Shri S.R.Atre for the applicant. It is apparent that the appeal against the decision of the Disciplinary Authority is pending and that the record was re-constructed by September, 1992. Since the appeal is pending, the application will be premature.

2. Application is dismissed.

3. Liberty to the applicant to approach the Tribunal in the ~~sub~~ event of inordinate delay hereafter in deciding the appeal.


(M.Y.PRIOLKAR)
MEMBER(A)


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.